



2026:AHC:53251

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9576 of 2026

Matsya Jivi Sahkari Samiti Limited

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Bhaju Ram Pprasad Sharma, Mahesh Kumar Sahani
Counsel for Respondent(s)	: C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that aggrieved with the auction of fishery rights in favour of the respondent No.5/Bahuuddeshi Matsya Sahkari Samiti, the petitioner filed a complaint on which report was submitted by the respondent No.3/Sub Divisional Officer, Tehsil Kaptanganj District Kushinagar before the respondent No.2/Collector, Kushinagar on 07.01.2026. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.
2. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will take a decision in the matter expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case, the present petition is disposed of direct the respondent No.2/Collector, Kushinagar to take a decision in the matter most expeditiously and preferably within a period of two months from the date of production of certified copy of this order but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

March 16, 2026

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